

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA  
UNSTARRED QUESTION NO. 2371  
TO BE ANSWERED ON 19/12/2025

**DELETION OF MGNREGS JOB CARDS**

2371 Shri Tiruchi Siva:

Will the Minister of Rural Development be pleased to state:

- (a) details of number of deletions in MGNREGS job cards in last five years, State-wise;
- (b) whether it is a fact that 27 lakh workers have recently been deleted from MGNREGS database and if so, reasons and details thereof State-wise;
- (c) reason for increase in number of deletions;
- (d) number of complaints received from workers under grievance redressal mechanism, status of such complaints, with duration of pendency, State-wise;
- (e) whether it is a fact that 50 per cent of lodged complaints are currently pending, if so, reasons for delay; and
- (f) whether any steps are being taken to ease e-KYC process for workers, especially women?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI KAMLESH PASWAN)

(a) to (c): Mahatma Gandhi NREGS is a demand-driven wage employment scheme and the responsibility of implementation of the Scheme is vested with the Government of concerned States/UTs. Updation/deletion of Job Cards is a regular exercise conducted by the States/UTs. Job cards have been deleted mainly for the reasons such as fake/duplicate/incorrect job cards, family shifted from Gram Panchayat permanently, Gram Panchayat classified as Urban and there was only one member in the job card and he/she has expired etc. However, while deleting/ removing workers/Job cards, States/UTs have to ensure compliance with provisions of the Act and the Standard Operating Procedure issued by the Ministry to ensure that no job card of deserving or eligible household is deleted/cancelled.

To streamline the process of deletion of Job cards, Ministry of Rural Development had issued a Standard Operating Procedure (SOP) vide letter dated 25.01.2025 to all States/Union Territories, with clear guidelines for deletion and restoration of job cards. The SOP ensures compliance with the Mahatma Gandhi NREGS guidelines, promotes transparency, protects the rights of workers by defining conditions for deletion, setting up a grievance redressal mechanism, and ensure the settlement of pending liabilities if any before deletion/cancellation.

The SOP emphasizes the importance of due process, including the publication of draft lists of job cards marked for deletion, verification at Gram Sabhas, and the right of appeal for affected workers. It also mandates the linking of job cards with Aadhaar to eliminate duplicate and fraudulent entries. These measures are aimed at preventing misuse of job cards while ensuring that genuine beneficiaries are not excluded. The Ministry is committed to maintaining the integrity of Mahatma Gandhi NREGS and ensuring that the benefits of the scheme reaches the eligible rural households.

State/Union Territory (UT)-wise number of Job card included and number of Job card deleted under Mahatma Gandhi NREGS from the financial years 2020-21 to 2024-25 are given at **Annexure-I**.

States/UTs-wise number of workers included and number of workers deleted under Mahatma Gandhi NREGS during the current financial year 2025-26 (as on 15.12.2025) are given at **Annexure-II**.

(d) & (e): States/UTs-wise details of the total number of grievances received from the public, disposed of and pending, along with the duration of pendency for the period from 1st April, 2025 to 15th December, 2025, relating to Mahatma Gandhi NREGS, as maintained on the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) are given in at **Annexure-III**.

(f): Job card verification is a continuous process, as job card renewal is required to be done once in 5 years under Mahatma Gandhi NREGS. To simplify and support these statutory processes, States/UTs have been requested to utilize the e-KYC feature already available in the NMMS app (National Mobile Monitoring System) for job card verification and subsequent renewal after following extant processes. This is intended to assist States/UTs in carrying out job card verification in a timely, transparent, and efficient manner. As 99.67% active workers' Aadhaar have already been seeded, e-KYC feature could be used as a simple, reliable, accurate and efficient way of verification of job cards. States have been advised to take necessary measures to make the process as smooth as possible by resolving issues like network connectivity etc. e-KYC can be done anywhere as decided by the State such as- at worksite, special camps organised by the Gram Panchayat etc. This is a progressive step aimed at strengthening transparency, efficiency, and ease of service delivery under the Mahatma Gandhi NREGS. The ground level functionaries have been adequately oriented, sensitized and trained through various fora to make the verification process as smooth as possible. Verification of job cards using e-KYC started from 01.09.2025 and it is still going on. So far e-KYC of 65.05% of Active workers have been completed as on 11.12.2025.

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Annexure referred to in reply to parts (a) to (c) of Rajya Sabha Unstarred Question No. 2371 dated 19.12.2025.

State/UT-wise number of Job card included and number of Job card deleted under Mahatma Gandhi NREGS from the financial years 2020-21 to 2024-25.											
SL. No .	States/UT s	2020-21		2021-22		2022-23		2023-24		2024-25	
		No. of Jobcar d deleted	No. of Jobcar d include d	No. of Jobcar d deleted	No. of Jobcar d include d	No. of Jobcar d deleted	No. of Jobcar d include d	No. of Jobcar d deleted	No. of Jobcar d include d	No. of Jobcar d deleted	No. of Jobcar d include d
1	Andhra Pradesh	3426	599015	185079	306594	2882724	194462	370326	271443	148478	312851
2	Arunachal Pradesh	6151	25738	9596	30951	8875	24736	12869	26745	15651	29200
3	Assam	96586	632012	76244	584021	157138	652147	282142	114642	576220	316338
4	Bihar	182407	2385607	1273514	2668027	5870225	1099870	2112092	1000169	981284	8073882
5	Chhattisgarh	170304	400812	139660	116761	264839	84719	294544	112761	399026	278219
6	Goa	8	907	11	530	21	645	24	369	53	441
7	Gujarat	131080	519313	40289	188843	146141	142085	338533	94251	53616	622668
8	Haryana	15413	174585	8531	73698	11028	38389	8834	69744	6237	103364
9	Himachal Pradesh	8000	87479	10351	87572	18119	35869	15543	36674	4559	46205
10	Jammu and Kashmir	94078	122785	37635	78390	38388	41100	73015	23502	30123	95742
11	Jharkhand	89427	1469967	228674	392043	954252	457800	324524	823815	176956	533061
12	Karnataka	7197	737197	41843	501722	203185	448664	96036	216248	27286	180488
13	Kerala	23773	270804	27340	222602	110722	110922	218752	84672	89300	92186
14	Ladakh	1336	1927	889	1034	1421	1008	897	652	452	789
15	Madhya Pradesh	1062861	1578165	1100109	636396	366349	537388	695278	486788	51890	588872
16	Maharashtra	48460	952951	28201	2197774	72863	454016	37625	707659	26449	597993
17	Manipur	11126	22242	4449	11513	3153	5806	5778	14623	6395	21704
18	Meghalaya	8119	32181	5449	24233	3832	22702	15375	23206	13181	42502
19	Mizoram	9896	15782	8580	8610	4149	7891	4902	7314	9988	11061
20	Nagaland	1136	11853	1797	10191	2528	10811	3759	7995	8999	22596
21	Odisha	313621	895680	793292	397130	2370031	352401	523622	340742	286009	880997
22	Punjab	14330	222876	65858	67912	340659	85269	69225	81560	20981	167969
23	Rajasthan	117660	1017378	129285	424459	634800	245390	393797	259829	55563	479493
24	Sikkim	784	3204	1343	1745	1409	1779	2133	2159	1969	1701
25	Tamil Nadu	126017	532951	155065	337432	315049	249091	653677	289063	633820	168580
26	Telangana	5282	349201	15976	133727	510683	64611	84744	105652	80166	84168
27	Tripura	8684	17387	5951	19332	5938	18757	20798	15578	8742	27075
28	Uttar Pradesh	201871	4213497	582074	1674445	4858064	756055	3315158	491733	91568	1510546
29	Uttarakhand	16508	115838	26004	30541	148098	24081	44229	27515	45150	31360
30	West Bengal	19374	1682297	27741	825225	2177536	213838	169691	1726	9026	4581
31	Andaman And Nicobar	1528	1241	448	222	143	446	70	616	308	428
32	Dn Haveli And Dd	0	126	0	6667	0	89	2	186	14	1184
33	Lakshadweep	1	13	8	112	18	76	52	165	37	36
34	Puducherry	245	3760	258	1556	4394	1284	606	4691	480	2043
	<b>Total</b>	<b>2796689</b>	<b>19096771</b>	<b>5031544</b>	<b>12062010</b>	<b>22486774</b>	<b>6384197</b>	<b>10188652</b>	<b>5744487</b>	<b>3859976</b>	<b>15330323</b>

**Annexure-II**

Annexure referred to in reply to parts (a) to (c) of Rajya Sabha Unstarred Question No. 2371 dated 19.12.2025.

States/UTs-wise number of workers included and number of workers deleted under Mahatma Gandhi NREGS during the current financial year 2025-26 (as on 15.12.2025)			
Sl. No.	States/UTs	FY 2025-26(As on 15.12.2025)	
		No. of deleted workers	No. of Included workers
1	Andhra Pradesh	1834938	473548
2	Arunachal Pradesh	31810	27354
3	Assam	112157	1121556
4	Bihar	125707	1807842
5	Chhattisgarh	512336	505920
6	Goa	12	1002
7	Gujarat	70650	178840
8	Haryana	10848	196253
9	Himachal Pradesh	69614	35653
10	Jammu And Kashmir	251213	101682
11	Jharkhand	57462	391302
12	Karnataka	627806	346255
13	Kerala	81581	145800
14	Ladakh	3430	2166
15	Madhya Pradesh	78769	648755
16	Maharashtra	282855	3668064
17	Manipur	41239	53591
18	Meghalaya	16666	45892
19	Mizoram	21822	20614
20	Nagaland	225614	63472
21	Odisha	358684	451645
22	Punjab	65472	113045
23	Rajasthan	192842	394691
24	Sikkim	4871	2990
25	Tamil Nadu	151259	111167
26	Telangana	501608	57904
27	Tripura	64197	37931
28	Uttar Pradesh	73984	1317011
29	Uttarakhand	64156	30950
30	West Bengal	106	11886
31	Andaman And Nicobar	1276	901
32	Dn Haveli And Dd	186	5130
33	Lakshadweep	345	89
34	Puducherry	568	2134
	<b>Total</b>	<b>5936083</b>	<b>12373035</b>

**Annexure-III**

Annexure referred to in reply to parts (d) & (e) of Rajya Sabha Unstarred Question No. 2371 dated 19.12.2025

<b>SI No.</b>	<b>State/UTs</b>	<b>Total Grievances Received</b>	<b>Disposed during</b>	<b>Total Pending As On 15th December 2025</b>	<b>0-10 Days</b>	<b>11-21 Days</b>	<b>22-30 Days</b>	<b>31-45 Days</b>	<b>46-60 Days</b>	<b>61-90 Days</b>	<b>91-180 Days</b>
1	Andaman and Nicobar Island	0	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	97	91	6	2	1	3	0	0	0	0
3	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
4	Assam	35	32	3	0	1	0	1	1	0	0
5	Bihar	525	468	57	16	6	1	6	12	16	0
6	Chhattisgarh	72	62	10	1	4	1	1	1	0	2
7	Gujarat	66	59	7	2	1	2	0	1	1	0
8	Haryana	36	30	6	0	0	0	2	4	0	0
9	Himachal Pradesh	28	28	0	0	0	0	0	0	0	0
10	Jharkhand	189	159	30	2	5	13	8	1	1	0
11	Karnataka	90	80	10	7	3	0	0	0	0	0
12	Kerala	6	5	1	1	0	0	0	0	0	0
13	Lakshadweep	1	1	0	0	0	0	0	0	0	0
14	Maharashtra	37	37	0	0	0	0	0	0	0	0
15	Manipur	12	11	1	0	0	0	1	0	0	0
16	Meghalaya	1	0	1	0	0	0	1	0	0	0
17	Mizoram	4	3	1	0	1	0	0	0	0	0
18	Nagaland	3	3	0	0	0	0	0	0	0	0
19	Odisha	103	92	11	5	4	1	1	0	0	0
20	Puducherry	0	0	0	0	0	0	0	0	0	0
21	Punjab	75	67	8	1	2	1	0	1	3	0
22	Rajasthan	222	192	30	9	9	1	5	5	1	0
23	Sikkim	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	198	189	9	7	1	1	0	0	0	0
25	Telangana	10	9	1	0	1	0	0	0	0	0
26	Tripura	5	4	1	1	0	0	0	0	0	0
27	Uttar Pradesh	643	580	63	28	18	8	9	0	0	0
28	West Bengal	24	19	5	1	1	1	2	0	0	0
29	Goa	0	0	0	0	0	0	0	0	0	0
30	Jammu and Kashmir	79	72	7	4	1	0	2	0	0	0
31	Ladakh	0									
32	Madhya Pradesh	145	126	19	2	3	2	4	4	4	0
33	Uttarakhand	43	33	10	1	0	1	7	0	1	0
	<b>Total</b>	<b>2749</b>	<b>2452</b>	<b>297</b>	<b>90</b>	<b>62</b>	<b>36</b>	<b>50</b>	<b>30</b>	<b>27</b>	<b>2</b>

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